

12.10 hrs.

ELECTIONS TO COMMITTEES *CONTD.*

[English]

(iii) Public Undertakings Committee

SHRI VAKKOM PURUSHOTHAMAN
(Alleppey): I beg to move:

" That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1989."

MR. SPEAKER: The question is:

" That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1989."

The motion was adopted

12.11 hrs.

PUBLIC UNDERTAKINGS COMMITTEE

[English]

**Recommendation to Rajya Sabha to
nominate Members**

SHRI VAKKOM PURUSHOTHAMAN
(Alleppey): I beg to move:

" That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1989 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER: The question is:

" That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1989 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12.12 hrs.

ELECTIONS TO COMMITTEES —
CONTD.

[English]

**Committee on the Welfare of Scheduled
Castes and Scheduled Tribes.**

SHRI ARVIND NETAM (Kanker): I beg
to move:

" That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and

[Sh. Arvind Netam]

Scheduled Tribes for the term beginning on the 1st May, 1989.

MR. SPEAKER: The question is:

" That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, Twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1989."

The motion was adopted.

12.13 hrs.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED
TRIBES

[English]

**Recommendation to Rajya Sabha to
nominate Members**

SHRI ARVIND NETAM (Kanker): I beg to move:

" That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1989 and do communicate to this House the names of the members so nominated by Rajya Sabha.

MR. SPEAKER: The question is:

" That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1989 and do communicate to this House the names of the members so nominated by Rajya Sabha.

The motion was adopted.

12.13 1/2 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Sixty-Seventh Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I beg to move:

" That this House do agree with the Sixty-seventh Report of the Business Advisory Committee presented to the House on the 15th March, 1989."

MR. SPEAKER: The question is:

" That this House do agree with the Sixty-Seventh Report of the Business Advisory Committee presented to the House on the 15th March, 1989."

The motion was adopted.
